

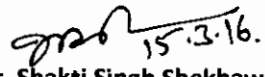
**Mediation Centre, Rajasthan High Court
Jaipur Bench, Jaipur
Cause List Date 16.03.2016**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. G.K. Garg, Sr. Advocate	S.B. Arbitration Application No.60/14 M/S Shri Subham Builders & colonizers Vs. Mayura Towanship Project Develpers Pvt. Ltd.	Sanjay Joshi	K.S. Sharma
2	Ms. Chandrakanta Gupta RHJS (Retd.)	S.B. Criminal Misc. Petition No. 1715/15 Nitin Kumar Vs. State	Dileep Sinsinwar	Satish Khandal
3	Sh. Swaraj Sharma, Advocate	S.B. Criminal Misc. Petition No. 5668/15 Kedar Lal Agrawal Vs. State	Sanjay Gangwar	Akhilesh Pareek
4	Sh. Bhuvnesh Sharma Advocate	S.B.Civil second Appeal No. 338/09 Smt. Jyoti Garg Vs. Kanhaiyalal Rathore	Amit Jindal	R.K. Agarwal
5	Sh. J.P.Gupta Advocate	S.B. Civil Misc. Appeal No. 2255/12 Narendra Kumar Vs. Harbans	A.K. Bajpai	Keshav Agarwal
6	Sh. Ashwani Chobisa , Advocate	S.B. Cri. Revision Petition No. 1057/14 Santosh Bai Vs. State	Anuroop Singhi	G.S. Gautam

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order


(Dr. Shakti Singh Shekhawat)
Deputy Secretary
(Action Plan & ADR)